

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 230 OF 2010

Monday, this the 5th day of April, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

**Mohamed Koya Peachyath
Kumarikulam, Hind Babu Nivas
Kalpeni
Union Territory of Lakshadweep
Retired Executive Officer, Dweep Panchayath
Kalpeni, Lakshadweep**

(By Advocate Mr. V.D.Balakrishna Kartha)

versus

1. Union of Ina represented by the Administrator
Union Territory of Lakshadweep
Kavarathi
2. The Director (Service)
Secretariat
Kavarathi
3. Director of Panchayath & Rural Development
Kavarathi
4. The Executive Officer
Village (Dweep) Panchayath, Kalpeni,
Union Territory of Lakshadweep

(By Advocate Mr.S.Radhakrishnan)

The application having been heard on 05.04.2010, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The applicant has filed this OA for getting his pensionary benefits on account of his voluntary retirement, which has been accepted on 11.01.2010. The applicant had already represented his case before the authorities by filing Annexures A-4 and A-5 representations. But still the

representations are not answered. Hence the applicant has filed this OA with the above prayers.

2. We have heard Mr.S.Radhakrishnan, learned counsel for respondents and also perused the OA. The counsel for respondents has no case that the factual position contained in the OA are not correct. At the same time, his only request was for some more time to consider the case of the applicant. We have gone through the entire averments and also the stand taken by the counsel for respondents. Hence, we feel that this OA can be disposed of by directing the respondents, viz., 3rd and 4th respondent to consider Annexures A-4 and A-5 representations and pass appropriate orders thereon within a reasonable time, at any rate within 30 days from the date of receipt of a copy of this order. Counsel for respondents is directed to send a copy of the order passed by this Tribunal to the above respondents for compliance.

3. With the above direction, OA is disposed of. No order as to costs.

Dated, the 5th April, 2010.

**K GEORGE JOSEPH
ADMINISTRATIVE MEMBER**

**JUSTICE K.THANKAPPAN
JUDICIAL MEMBER**

vs